

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No.5/19 of Norms Committee VI was held on 29.06.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Shaish Kumar	Technical Expert/consultant	
1.	Sh. D. N. Mathur	Technical Expert/consultant	
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

2. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.2017.

MEETING NUMBER : 5/85-ALC3/2018 MEETING DATE : 29.06.2018

Case No.: 7/12/85-ALC3/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Deferred
Decision : The Committee considered the case as per agenda and noted the queries raised by the Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/050/00059/AM17/DES-VI. The Committee decided to seek the following information from the firm : (i) %Technical literature/catalogue in support of export item and Guar Dal Flour as a raw material. Copy of approval under Drug & Cosmetic Act may also be furnished. (ii) Yield of 46.2% is very low. Technical literature in support of yield may be furnished. What happens to the un-reacted Guar Dal in the process.			

Case No.: 11/10/85-ALC3/2014	Party Name: PARAYIL EXPORTS	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00089/AM15/	RLA File :10/24/040/00038/AM15/	Lic.No/Date:1010058701 06.08.2014	Deferred
2 Decision : The Committee considered the case as per agenda and noted the comments of MFPI received vide O.M. No. E/1/2018-ED dated 21.6.2018. The Committee noted that the import item 'Turkish Natural Sultanas (Raisins) is dried edible fruit (HS 08062090) whose Customs Duty is 108% . As per para 4.11 of FTP, 2015-20, All types of fruits/vegetables having a duty more than 30% classified under Chapter 7 and 8 of ITC HS are ineligible for getting advance authorization on self Declaration basis. Hence, the committee decided to seek comments from concerned RA.			

Case No.: 14/23/85-ALC3/2014	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred
3 Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the approved composition of the export product vis-à-vis the composition of the import product alongwith certificate of analysis and detailed working sheet to arrive at the import quantity without wastage as claimed by the firm. The representatives the company assured to provide the same at the earliest.			

Case No.: 10/3/85-ALC3/2015	Party Name: SRS UNISTRW PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Deferred
4 Decision : The Committee considered the case as per agenda and to grant personal hearing to the applicant firm to explain the case along with technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.			

Case No.: 10/1/85-ALC3/2015	Party Name: SRS UNISTRW PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Deferred
5 Decision : The Committee considered the case as per agenda and to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.			

Case No.: 6/4/85- ALC3/2015	Party Name: SRS UNISTRW PRIVATE LIMITED	Meet No/Date: 5/85- ALC3/2018 29.06.2018	Status :
HQ File 6 :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
Decision : The Committee considered the case as per agenda and to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.			

Case No.: 7/1/85- ALC3/2015	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 5/85- ALC3/2018 29.06.2018	Status :
HQ File 7 :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the approved composition of the export product vis-à-vis the composition of the import products alongwith certificate of analysis, unit of export in Numbers and detailed working sheet to arrive at the import quantity without wastage as claimed by the firm. The representatives the company assured to provide the same at the earliest.			

Case No.: 6/13/85- ALC3/2015	Party Name: AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date: 5/85- ALC3/2018 29.06.2018	Status :
HQ File 8 :01/85/050/00102/AM16/	RLA File :05/23/040/00059/AM16/	Lic.No/Date:0510394624 18.06.2015	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur in F.No. 01/85/050/00102/AM16/DES-VI. The Committee noted that the applicant firm has claimed an yield of 4% whereas as per the documents submitted with the application, the yield is 5.125%. Based on the comments of the Technical Expert (consultant), the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
GARCINIA MANGOSTANA EXTRACT GARCINIA MANGOSTANA 40% ALFA MANGOSTANA	500.000 Kg	GARCINIA MANGOSTANA DRIED RING DRIED MANGOSTEEN RING	9756.000 Kg
RA may take consequential action as per Policy/Procedure.			

9	Case No.:29/13/85-ALC3/2015	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00125/AM16/	RLA File :21/24/040/00001/AM16/	Lic.No/Date:2110001151 13.10.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

10	Case No.:8/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status
	HQ File :01/85/050/00036/AM19/	RLA File :07/24/040/00284/AM16/	Lic.No/Date:0710109123 03.12.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to call from the firm copy of batch logsheet for the export product duly certified from a Chartered Engineer.				

11	Case No.:9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status
	HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Deferred
Decision : The Committee considered the case as per agenda and decided to call from the firm copy of batch logsheet for the export product duly certified from a Chartered Engineer.				

12	Case No.:2/1/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00211/AM16/	RLA File :31/83/040/00161/AM16/	Lic.No/Date:3110065958 16.02.2016	Deferred
Decision : The Committee considered the case as per agenda. On the request of the firm received vide email dated 27.6.2018, the Committee decided to defer the case and grant to firm personal hearing to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product..				


 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.: 9/7/85- ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00065/AM17/	RLA File :02/24/040/00068/AM17/	Lic.No/Date:0210206809 04.07.2016	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur given on the agenda. Based on the comments, the Committee decided to allow import of 3.88 kg of import item against export of 1 kg of export item. Hence, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Senega Soft Extract	897.440 Kg	Senega (Polygala Senega) Roots (Dried)	3482.000 Kg
RA may take consequential action as per Policy/Procedure.			

Case No.: 8/8/85- ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00074/AM17/	RLA File :02/24/040/00067/AM17/	Lic.No/Date:0210206808 04.07.2016	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur on the agenda item No. 13 of the same firm for same export and import items. Based on the comments, the Committee decided to allow import of 3.88 kg of import item against export of 1 kg of export item. Hence, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Senega Soft Extract	897.440 Kg	Senega (Polygala Senega) Roots (Dried)	3482.000 Kg
RA may take consequential action as per Policy/Procedure.			

Case No.: 14/8/85- ALC3/2016	Party Name:SIMOSIS INTERNATIONAL	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00080/AM17/	RLA File :03/95/040/00145/AM17/	Lic.No/Date:0310805915 04.07.2016	Approved
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 1% wastage:			
Export item	Quantity	Import item	Quantity
Processed, Cleaned, Graded Cassia Torea Seed	192000.000 Kg	RAW CASSIA TOREA SEED)	193290.000 Kg
RA may take consequential action as per Policy/Procedure.			

Case No.:17/6/85- ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00044/AM17/	RLA File :31/83/040/00034/AM17/	Lic.No/Date:3110066240 05.07.2016	Deferred
16 Decision : The Committee considered the case as per agenda. On the request of the firm received vide email dated 27.6.2018, the Committee decided to defer the case and grant to firm personal hearing to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product..			

Case No.:3/11/85- ALC3/2016	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :
17 HQ File :01/85/050/00100/AM17/	RLA File :03/95/040/00305/AM17/	Lic.No/Date:0310806680 27.07.2016	Closed
Decision : The Committee considered the case as per agenda. On the request of the applicant vide letter dated 21.6.2018, the Committee decided to close the case.			

Case No.:2/3/85- ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00022/AM18/	RLA File :10/24/040/00051/AM17/	Lic.No/Date:1010059595 26.08.2016	Approved
18 Decision : The Committee considered the case as per agenda. Based on the comments received from MFPI vide O.M. No. E-14011/31/2017-ED dated 21.6.2018, the Committee decided to approve the following ad hoc norms for import of 0.555 gm import product against export of 1 Kg export product:			
Export item	Quantity	Import item	Quantity
Annatto Paprika Oleoresin	2.000 MT	Annatto Oleoresin	1.11 MT
RA may take consequential action as per Policy/Procedure.			

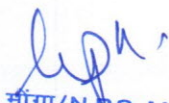
Case No.:10/5/85- ALC3/2018	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status
19 HQ File :01/85/050/00038/AM19/	RLA File :10/24/040/00057/AM17/	Lic.No/Date:1010059603 07.09.2016	Deferred
Decision : The Committee considered the case as per agenda and decided to seek the comments of concerned Technical Authority i.e. MFPI.			

20	Case No.: 21/3/85-ALC3/2017	Party Name: V.V. MARINE PRODUCTS	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to seek a clarification from the firm as sought by the concerned Technical Authority CIBA vide letter No. SPA/DIR/AAHED/2018 dated 23.06.2018.				

21	Case No.: 2/4/85-ALC3/2017	Party Name: VADILAL INDUSTRIES LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00045/AM18/	RLA File :08/24/040/00046/AM18/	Lic.No/Date:0810140449 07.06.2017	Approved
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis.				
RA may take consequential action as per Policy/Procedure.				

22

Case No.:11/5/85-ALC3/2017	Party Name:DINESH SARAOGI	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00065/AM18/	RLA File :02/24/040/00068/AM18/	Lic.No/Date:0210207757 21.07.2017	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar given in F.No. 01/85/050/00065/AM1/DES-VI. It has been noted that in an earlier case of the same firm, an yield was decided at 55% in NC-VI meeting No. 24/08 held on 29.09.2007. Whereas in this particular case, the firm has sought an yield of 68%. Hence, the Committee decided to approve the following ad hoc norms as applied for:			
Export item	Quantity	Import item	Quantity
Shellac	55200.000 KG	Sticklac	55200.000 KG
RA may take consequential action as per Policy/Procedure.			


 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.: 7/5/85-ALC3/2017	Party Name: DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :										
HQ File :01/85/050/00061/AM18/ DES-VI	RLA File :05/23/040/00239/AM18/	Lic.No/Date:0510404022 18.09.2017	Approved										
Decision : The Committee considered the case as per agenda and noted the comments of the Technical Expert/Consultant Shri D.N. Mathur in the concerned F.No. 01/85/050/00061/AM18/ DES-VI. The Committee further noted that a case of the same firm for same export/import items was approved in Meeting No. 4/19 of NC-VI held on 22.6.2018. Hence, the Committee decided to approve the following ad hoc norms on 1% wastage repeat basis: <table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td rowspan="2">UNARZNEILICHE GLOBULI (NON MEDICATED)</td><td rowspan="2">41400.000 KG</td><td>BEET SUGAR</td><td>41814.000 KG</td></tr> <tr> <td>PAPER BAG</td><td>As per packing policy</td></tr> </tbody> </table> RA may take consequential action as per Policy/Procedure.				Export item	Quantity	Import item	Quantity	UNARZNEILICHE GLOBULI (NON MEDICATED)	41400.000 KG	BEET SUGAR	41814.000 KG	PAPER BAG	As per packing policy
Export item	Quantity	Import item	Quantity										
UNARZNEILICHE GLOBULI (NON MEDICATED)	41400.000 KG	BEET SUGAR	41814.000 KG										
		PAPER BAG	As per packing policy										

Case No.: 5/6/85-ALC3/2017	Party Name: VADILAL INDUSTRIES LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00091/AM18/	RLA File :08/24/040/00195/AM18/	Lic.No/Date:0810141170 13.10.2017	Approved
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis. RA may take consequential action as per Policy/Procedure.			

Case No.: 9/1/85-ALC3/2018	Party Name: UMALAXMI ORGANICS PVT. LTD.	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00009/AM19/	RLA File :13/24/040/00032/AM18/	Lic.No/Date:1310048752 13.10.2017	Deferred
Decision : The Committee considered the case as per agenda. Based on the queries raised by the Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/050/00009/AM19/DES-VI, the Committee decided to seek the following information from the firm : (i) % content of active ingredient in imported 'Raw Guggul' and Guggule Extract to be exported. COA of Import and Export items may be furnished. (ii) % wastage on active ingredient at each step of manufacturing process. Material Balance for entire process may be given.			

26	Case No.: 20/8/85-ALC3/2017	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00118/AM18/	RLA File :10/24/040/00037/AM18/	Lic.No/Date:1010059836 20.11.2017	Closed
Decision : The Committee considered the case as per agenda and noted that the firm vide letter dated 15.6.2018 intimated that they have not utilised the said AA and has surrendered to RA Cochin. Hence, the Committee decided to close the case.				

27

Case No.:11/10/85- ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :								
HQ File :01/85/050/00132/AM18/	RLA File :10/24/040/00041/AM18/	Lic.No/Date:1010059835 20.11.2017	Approved								
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri D.N. Mathur in F.No. 01/85/050/00132/AM18/DES-VI, the Committee decided to approve the following ad hoc norms:											
<table><tr><th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td>Chlorophyll Extract Isolate High Concentrate(Chlorophyll Min 90 %)</td><td>1.800 MT</td><td>Concentrated Extract of Alfafa (Chlorophyll 2-2.5%)</td><td>135.000 MT</td></tr></table>				Export item	Quantity	Import item	Quantity	Chlorophyll Extract Isolate High Concentrate(Chlorophyll Min 90 %)	1.800 MT	Concentrated Extract of Alfafa (Chlorophyll 2-2.5%)	135.000 MT
Export item	Quantity	Import item	Quantity								
Chlorophyll Extract Isolate High Concentrate(Chlorophyll Min 90 %)	1.800 MT	Concentrated Extract of Alfafa (Chlorophyll 2-2.5%)	135.000 MT								
RA may take consequential action as per Policy/Procedure.											

28

Case No.:19/8/85- ALC3/2017	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :								
HQ File :01/85/050/00117/AM18/	RLA File :06/24/040/00040/AM18/	Lic.No/Date:0610038751 29.11.2017	Approved								
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 1% wastage:											
<table><tr><th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td>Pet Chews with in Toy Shape (containing twisted cotton rope 0.1495 Kg/Number)</td><td>297312 Number</td><td>Twisted Cotton Rope</td><td>44894 Kg</td></tr></table>				Export item	Quantity	Import item	Quantity	Pet Chews with in Toy Shape (containing twisted cotton rope 0.1495 Kg/Number)	297312 Number	Twisted Cotton Rope	44894 Kg
Export item	Quantity	Import item	Quantity								
Pet Chews with in Toy Shape (containing twisted cotton rope 0.1495 Kg/Number)	297312 Number	Twisted Cotton Rope	44894 Kg								
RA may take consequential action as per Policy/Procedure.											

29	Case No.:9/10/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00130/AM18/	RLA File :03/94/040/00675/AM18/	Lic.No/Date:0310817512 06.12.2017	Deferred
Decision : The committee considered the case as per agenda and decided to seek from the firm to produce the composition of the export product vis-à-vis the import products from FDA or any other Competent Authority.				

Case No.:15/10/85-ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00136/AM18/	RLA File :10/24/040/00047/AM18/	Lic.No/Date:1010059858 22.12.2017	Approved
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri D.N. Mathur in F.No. 01/85/050/00136/AM18/DES-VI, the Committee decided to approve the following ad hoc norms:			
30			
Export item	Quantity	Import item	Quantity
Chlorophyll Extract Isolate High Concentrate(Chlorophyll Min 90 %)	2.400 MT	Concentrated Extract of Alfafa (Chlorophyll 2-2.5%)	180.000 MT
RA may take consequential action as per Policy/Procedure.			

31

Case No.:9/11/85-ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00159/AM18/	RLA File :10/24/040/00048/AM18/	Lic.No/Date:1010059859 22.12.2017	Approved
Decision : The Committee considered the case as per agenda. Based on the comments received from MFPI vide O.M. No. E-14011/31/2017-ED dated 21.6.2018 in respect of AA No. 1010059595 dated 26.08.2016, the Committee decided to approve the following ad hoc norms for import of 0.555 gm import product against export of 1 Kg export product:			
Export item	Quantity	Import item	Quantity
Annatto Paprika Oleoresin	7.142 MT	Annatto Oleoresin	3.963 MT
RA may take consequential action as per Policy/Procedure.			

32	Case No.: 6/11/85-ALC3/2017	Party Name: VADILAL INDUSTRIES LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00156/AM18/	RLA File :08/24/040/00258/AM18/	Lic.No/Date:0810141705 05.01.2018	Approved
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis. RA may take consequential action as per Policy/Procedure.				

33	Case No.: 17/10/85-ALC3/2017	Party Name: VAISH VIK FOODS PVT. LTD.	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00138/AM18/	RLA File :31/83/040/00140/AM18/	Lic.No/Date:3110066962 10.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of the export product from competent Authority authorized to give such approval and sample of export product.				

34

Case No.:27/10/85-ALC3/2017	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00148/AM18/	RLA File :06/24/040/00045/AM18/	Lic.No/Date:0610038793 19.01.2018	Approved
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 1% wastage:			
Export item	Quantity	Import item	Quantity
Pet Chews with in Toy Shape (containing twisted cotton rope 0.1495 Kg/Number)	340000.000 Number	Twisted Cotton Rope	51340.000 Kg
RA may take consequential action as per Policy/Procedure.			

35	Case No.: 4/5/85-ALC3/2018	Party Name: CARGILL INDIA PVT. LTD.	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status
	HQ File :01/85/050/00032/AM19/	RLA File :05/23/040/00298/AM18/	Lic.No/Date:0510405840 09.03.2018	Rejected
Decision : The Committee considered the case as per agenda and observed that the AA has been issued for import of products classified under Chapter 15 of ITC(HS) Classification which is ineligible under Para 4.11(a)(i) of FTP 2015-20. Hence, the Committee decided to reject the case.				

36	Case No.: 5/5/85-ALC3/2018	Party Name: CARGILL INDIA PVT. LTD.	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status
	HQ File :01/85/050/00033/AM19/	RLA File :05/23/040/00301/AM18/	Lic.No/Date:0510405841 09.03.2018	Rejected
Decision : The Committee considered the case as per agenda and observed that the AA has been issued for import of products classified under Chapter 15 of ITC(HS) Classification which is ineligible under Para 4.11(a)(i) of FTP 2015-20. Hence, the Committee decided to reject the case.				

37	Case No.: 7/1/85-ALC3/2018	Party Name: NUEVO POLYMERS PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00007/AM19/	RLA File :05/24/040/00633/AM18/	Lic.No/Date:0510405926 21.03.2018	Deferred
Decision : The Committee considered the case as per agenda. Based on the queries raised by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/050/00007/AM19/DES-VI, the Committee decided to seek the following information from the firm : (i) Complete chemical description of Export Product. (ii) Complete and Balanced chemical reactions, showing Mol. Unit of each reactant and output product, molar requirement and % yield on molar basis. (iii) Copy of technical literature in support of (ii) above.				

38	Case No.: 7/5/85-ALC3/2018	Party Name: NUFLOWER FOODS AND NUTRITION PRIVATE LIMITED	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status
	HQ File :01/85/050/00035/AM19/	RLA File :05/24/040/00650/AM18/	Lic.No/Date:0510406051 05.04.2018	Approved
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis containing 259565.20 Kg of Skimmed Milk Powder in export product. RA may take consequential action as per Policy/Procedure.				

39	Case No.: 6/5/85-ALC3/2018	Party Name: SARITA HANDA EXPORTS PVT LTD	Meet No/Date: 5/85-ALC3/2018 29.06.2018	Status
	HQ File :01/85/050/00034/AM19/	RLA File :05/24/040/00038/AM19/	Lic.No/Date:0510406205 24.04.2018	Approved
Decision : The committee considered the case as per agenda and noted that based on the Comments furnished by Central Silk Board vide their communication No. CSB-Gen/Mot/Misc/2016-17/C&ED dated 09.04.2018 in File No. 01/85/050/00147/AM18/DES-VI, ad-hoc norms of the same firm was approved allowing 3% wastage. Hence, the Committee decided to approve the norms on 3% wastage on repeat basis. RA may take consequential action as per Policy/Procedure.				

	Case No.:2/5/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status
40	HQ File :01/85/050/00030/AM19/	RLA File :03/94/040/00010/AM19/	Lic.No/Date:0310820650 25.04.2018	Deferred
Decision : The committee considered the case as per agenda and decided to seek from the firm to produce the composition of the export product vis-à-vis the import products.				

	Case No.:11/5/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status
41	HQ File :01/85/050/00039/AM19/	RLA File :06/24/040/00007/AM19/	Lic.No/Date:0610038868 07.05.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri D.N. Mathur appointed by DGFT for comments.				

	Case No.:3/5/85-ALC3/2018	Party Name:GADRE MARINE EXPORT PVT. LTD.	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status
42	HQ File :01/85/050/00031/AM19/	RLA File :03/94/040/00113/AM19/	Lic.No/Date:0310820977 15.05.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to seek the comments of concerned Technical Authority i.e. CIFT.				

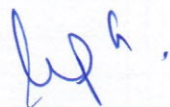
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Case No.:1/5/85- ALC3/2018	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status
HQ File :01/85/050/00029/AM19/	RLA File :03/95/040/00189/AM19/	Lic.No/Date:0310821594 08.06.2018	Approved
Decision : The Committee considered the case as per agenda. Based on the comments of Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on 1% wastage.			
Export item	Quantity	Import item	Quantity
Coriander Powder made from Coriander Seeds Whole and Splits of same origin and variety as imported	490.200 MT	Coriander Seeds Whole and Splits	494.000 MT
RA may take consequential action as per Policy/Procedure.			

44	Case No.:4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Deferred
Decision : The Committee considered the case as per agenda and to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

45	Case No.:2/8/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/85-ALC3/2018 29.06.2018	Status :
	HQ File :01/85/050/00068/AM17/	RLA File :02/24/040/00091/AM17/	Lic.No/Date:0210206921 23.08.2016	Approved
Decision : The Committee considered the case as per agenda and noted the case has already been approved in Meeting No. 4/85-ALC3/2018 of NC-VI held on 22.06.2018.				

Case No.:3/6/85- ALC3/2017	Party Name:ALKALOIDS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2018 29.06.2018	Status :
HQ File :01/85/050/00089/AM18/	RLA File :02/24/040/00097/AM18/	Lic.No/Date:0210207880 12.10.2017	Approved
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri D.N. Mathur on the agenda item No. 13 of the same firm for same export and import items. Based on the comments, the Committee decided to allow import of 3.88 kg of import item against export of 1 kg of export item. Hence, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Senega Soft Extract	897.440 Kg	Senega (Polygala Senega) Roots (Dried)	3482.000 Kg
RA may take consequential action as per Policy/Procedure.			

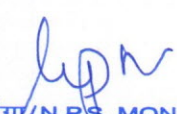

 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

MANUAL CASES

Case No. M-47	M/s. Signature Estates, Kolkata	HQ F.No. 01/85/50/040/AM12/DES.VI	Status
M. No. 5/19 dated 29.06.2018	RLA File No. 02/24/40/034/AM12		Deferred
Subject: Fixation of ad-hoc norms for export of Tea Bag with Tea packed in Tin Box etc.			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from FSSAI as referred to them by MFPI. Therefore the Committee decided to remind them in this regard.			

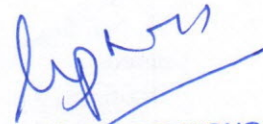
Case No. M-48	M/s. Parag Milk Foods Pvt. Ltd.	HQ F.No. 01/85/50/096/AM16/DES.VI	Status
M. No. 5/19 dated 29.06.2018	RLA File No. 03/83/040/073/AM16		Deferred
Subject: Fixation of ad-hoc norms in respect of three Advance Authorisations obtained from RA, Pune by M/s Parag Milk Foods Pvt. Ltd.			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from FSSAI as referred to them by MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-49	M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.(Gurgaon)	HQ F.No. 01/85/171/128/AM14/DES.VI	Status
M. No. 5/19 dated 29.06.2018	RLA File No.		Deferred
Subject: Amendment in description of export item from "Malted Milk Food" to "Malted Milk Foods/Malt based Foods (Malt Food)".			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from FSSAI as referred to them by MFPI. Therefore the Committee decided to remind them in this regard.			


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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

Case No. M-50	M/s. M.B. Enterprises	HQ F.No. 01/85/171/017/AM17/DES.VI	Status
M. No. 5/19 dated 29.06.2018	RLA File No. 31/83/039/00002/AM15		Approved
Subject: Fixation of ad-hoc norms in respect of M/s. M.B. Enterprises			
Decision: The Committee considered the case as per agenda and noted the comments of Technical Expert (Consultant) Shri Shaish Kumar in F.No.01/85/171/017/AM17/DES.VI. Based on the comments, the Committee decided to approve the following ad hoc norms:			
Export item	Quantity	Import item	Quantity
Roller Engobe, Raw Material for Ceramic Tiles Industry, Magnesium Carbonate base (containing Min. 90% Magnesite)	1 MT	Natural Magnesium Carbonate (Magnesite) (RAM magnesium Carbonate Powder Grade - III	0.90 MT
RA may take consequential action as per Policy/Procedure.			

Case No. M-51	M/s. Nutrivita Foods Pvt. Ltd.	HQ F.No.01/85/171/061/AM17/DES-VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 31/83/40/00007/AM17		Deferred
Subject: Fixation of ad-hoc input output norms in terms of para 4.06 of HBP read with para 4.11(b) of FTP 2015-20			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			


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 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011